

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 46 OF 2018 &
IA NOS. 233, 231 & 232 OF 2018

Dated : 26th February, 2018

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Respondent(s)
Anr.

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

Mr. G. Saikumar
Ms. Nikita Chouksey
Ms. Sowmya Saikumar for R-2

ORDER

Admit.

The learned counsel, Mr. Buddy A. Ranganadhan appearing for the first Respondent and the learned counsel, Mr. G.Saikumar appearing for the second Respondent pray for two weeks' time to file their respective replies in the matter.

Submissions made by the learned counsel appearing for the Respondent No.1 & 2, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.1 & 2 are permitted to file their respective replies in the matter by 12.03.2018 after duly serving copy on the other side.

Thereafter, rejoinder, if any, may be filed by 26.03.2018 after duly serving copy on the other side.

List this matter on 04.04.2018.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

pr/vt